



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक १२]

गुरुवार, एप्रिल २१, २०११/वैशाख १, शके १९३३

[पृष्ठे २, किंमत : रुपये १४.००

असाधारण क्रमांक ४८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Entertainments Duty (Amendment) Act, 2011 (Mah. Act No. XIII of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIII OF 2011.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 21st April 2011.)

An Act further to amend the Bombay Entertainments Duty Act, 1923.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Entertainments Duty Act, 1923, for the purposes hereinafter appearing; and, therefore, promulgated the Bombay Entertainments Duty (Amendment) Ordinance, 2011, on the 15th January 2011 ;

Bom. I
of 1923.
Mah.
Ord. III
of 2011.

(१)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Bombay Entertainments Duty (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 15th January 2011.

Amendment
of section 3
of Bom. I
of 1923.

2. In section 3 of the Bombay Entertainments Duty Act, 1923 (hereinafter referred to as "the principal Act"), in sub-section (1),—

Bom. I
of
1923.

(i) for the words " on all payments for admission " the words " on payment for admission fixed by the proprietor " shall be substituted ;

(ii) in clause (b), in TABLE,—

(a) in column (3), for the heading " Amount payable as entertainment duty out of Gross value of the ticket " the heading " Rate of entertainment duty on payment for admission fixed by the proprietor " shall be substituted ;

(b) against entry 4, in column (3), for the words " No duty " the figures and words " 10 per cent. " shall be substituted.

Repeal of
Mah. Ord.
III of 2011
and saving.

3. (1) The Bombay Entertainments Duty (Amendment) Ordinance, 2011, is hereby repealed.

Mah.
Ord.
III of
2011.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.